

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4431  
ANSWERED ON:21.08.2000  
CONSERVATION OF WILDLIFE  
VISHNU DATT

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) Whether the Union Government proposes to implement Wild Life Protection act in Jammu and Kashmir and to fence the wild life sanctuaries in the state.
- (b) If so, the details thereof;
- (c) Whether the Union Government has proposed the state the violation of Wildlife Protection Act in Jammu and Kashmir;
- (d) If so, whether the Union Government has proposed to maintain the forests in the sate;
- (e) If so, whether the Union Government have also asked the Jammu and Kashmir Government to stop the deforestation of the forests further and launch a vigorous drive in this regard; and
- (f) If not, the reasons therefore?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI):

- (a) and (b) The State of Jammu and Kashmir has a Wildlife (Protection) Act 1972 being implemented in Jammu and Kashmir does not arise.
- (c) The responsibility of implementation Jammu and Kashmir Wildlife Protection act vests with the state government.
- (a) The protection and management of forests in Jammu and Kashmir is the responsibility of the state Government. The UNION Government provides financial support and technical expertise as and when asked by the state Government, within the budget available with the Ministry.
- (b) The Union Government have always persuaded all the states including Jammu and Kashmir to protect their forests and take appropriate measures to improve the growing stock.
- (c) Does not arise.